## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India) (Insolvency Resolution Process for Corporate PersonsRegulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF UNIVERSAL INDUSTRIAL EQUIPMENT & TECHNICAL SERVICESPRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Universal Industrial Equipment & Technical Services Pvt. Ltd.
2.	Date of incorporation of corporate debtor	26.03.1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28999MH1996PTC098436
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. C-72, MIDC Industrial Area, Hingna Road, Nagpur, Maharashtra440028, India
6.	Insolvency commencement date in respect of corporate debtor	23.12.2019
7.	Estimated date of closure of insolvency resolution process	20.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Megha Agrawal Reg.No.: -IBBI/IPA/-001/IP-P-01456/2018-2019/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:-001, ShivranjiniApartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur-440012. E-mail:-megs9june@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:-13, 2 <sup>nd</sup> floor, NKY Towers , Wardha Road, Nagpur-440010. <u>E-mail</u> :- 1) <u>ip.universalindustrial@gmail.com</u> 2) <u>cirp.universalindustrial@gmail.com</u>
11.	Last date for submission of claims	06.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and     (b) Details of authorized representatives     are available at:	Weblink:-https://ibbi.gov.in/uploads/downloads/Form A.docx Physical Address:-As mentioned in point no.5

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Universal Industrial Equipment & Technical Services Pvt. Ltd.on18-12-2019 (Order published on NCLT website on 23.12.2019)

The creditors of Universal Industrial Equipment & Technical Services Pvt. Ltd., are hereby called upon to submit their claims with proof on or before06-01-2020to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the classin Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:-25.12.2019

Place:- Nagpur

Name of the Interim Resolution Professionals, Megha Agrawal

Signature:-

IBBI M.No. 12272